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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
BOMBAY BENCH, BOMBAY.

Original Application No. 749/94.

Smt. L.K. Hede. ... Applicant.

V/s.

Union of India & Anr. ... Respondents.

Coram: Hon'ble Shri B.S. Hegde, Member(J),  
Hon'ble Shri P.P. Srivastava, Member(A).

Appearances:-

Applicant in person.  
None for the Respondents.

JUDGMENT :-

(Per Shri B.S. Hegde, Member(J)) Dt. 16.10.1995

Applicant is present in person. Smt. Amita Verlekar departmental representative is present on behalf of the Respondents. Smt. Amita Verlekar submits a letter issued by the Railway Board dated 11.10.1995 which states that the Railway Board has decided to condone the break in service. The applicant's case has been considered as a special case for the period from 17.10.1964 to 24.5.1979 and count her pre-break service w.e.f. 21.11.1954 to 16.10.1964 for pensionary benefits only subject to refund of any gratuity, special contribution as well as Government contribution to PF if any, with interest thereon, received by her in respect of her service before the break. The period of break i.e. from 17.10.1964 to 24.5.1979 should be treated as dies non. Accordingly, the refund amount worked out is Rs.2843/- on account of Bonus and interest on that. It is therefore requested to refund the aforesaid amount to <sup>(to appear)</sup>

the Western Railway and produce a documentary evidence in support thereof, so as to enable this office to take further needful action

in connection with the pension.

2. In the light of the above, the applicant <sup>and respondent</sup> ~~are~~ directed to adhere to the directions issued by the Railway Board. In view of this nothing survives in the application. The application is disposed of accordingly. No orders as to costs.

  
(P.P. SRIVASTAVA)  
MEMBER(A)

  
(B.S. HEGDE)  
MEMBER(J)

B.